

(b) Enquiry Committees were appointed in three cases, and in two cases formal investigations were held by Courts constituted under rule 75 of the Indian Aircraft Rules, 1937. In all the other cases, the accidents were investigated by the Inspector of Accidents of the Civil Aviation Department.

(c) No Government employee was discharged as a result of the enquiries. Information regarding the number of employees discharged by the air operators is not available.

(d) The recommendations made by the investigating body in each case were examined and action taken to implement them. I place on the Table a statement generally describing some of the steps taken. [See Appendix I, annexure No. 41.]

TOBACCO

20. **Shri M. R. Krishna:** Will the Minister of Food and Agriculture be pleased to state what extent of land is under tobacco cultivation?

The Minister of Food and Agriculture (Shri Kidwai): During 1951-52 approximately 7,43,000 acres were under tobacco cultivation according to first forecast.

FREE MARKET SUGAR

21. **Dr. Ram Subhag Singh:** Will the Minister of Food and Agriculture be pleased to state total quantity of sugar which has so far been made available for sale in the free market in the year 1951-52?

The Minister of Food and Agriculture (Shri Kidwai): 1,39,842 tons up to 15th May, 1952.